otherwise, that these actions emanate also from the military assistance as well as from the moves for bilateral pacts and so on?

SHRI JAWAHARLAL NEURU: That is a question of inference, Sir,—not a fact

Shri Bhupesh Gupta: May I know, Sir, whether the attention of the Prime Minister has been drawn to the fact that when such incidents are taking place, the American press, especially the friends of Pakistan authorities, under-play them and present them in a manner as if both countries are equally guifty, if anything, India is more guilty?

SHRI JAWAHARLAL NEHRU: No, Sir. I have not noticed that recently.

Mr. CHAIRMAN: Next question, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Sir, I wish I had got the cuttings.

WEST BENGAL MINISTER'S STATEMENT REGARDING REHABILITATION SCHEMES

- 3. Shri BHUPESH GUPTA: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:
- (a) whether his attention has been drawn to the statement made by the Minister of State for Rehabilitation, West Bengal on the floor of the Legislative Assembly of the State last month to the effect that he had recently communicated to the Centre some rehabilitation schemes of the estimated cost of Rs. 5 crores;
- (b) if so, what is the nature of the schemes and what are the steps taken by Government in regard to them; and
- (c) whether Government's attention has also been drawn to complaints made by the Minister of State for Rehabilitation, West Bengal about discriminatory treatment against

West Bengal in the matter of relief and rehabilitation?

DEPUTY MINISTER ΛE Тиг (SHRI P. S. REHABILITATION NASKAR): (a) and (b). Yes. According to the report published in Amrita Bazar Patrika, Calcutta, dated Tarun 25th February. 1959. Shri Kanti Ghosh, Minister of State for Rehabilitation, is reported to have stated that in addition to 17 medium industries schemes already sanctioned, "some more schemes involving a total expenditure of about crores and having total employment potential of 27,000 persons had been sent to the Government of India for sanction".

Excepting a few, no industrial schemes covering such large expenditure are pending in the Ministry of Rehabilitation. On the 27th February, 1959, a communication was addressed to the State Government to ascertain as to when were these schemes sent to this Ministry. No reply has yet been received.

(c) According to the same newspaper bearing the same date. Tarun Kanti Ghosh is reported to have stated that he "regretted the discrimination made in the matter of expenditure on refugee rehabilita-While the refugees from West Pakistan got about Rs. 3,000 on average for their rehabilitation, their counterparts from East Pakistan were given Rs. 1,100 per head". According to the official figures a sum of Rs. 181.92 crores would have been spent on the relief and rehabilitation of displaced persons from West Pakistan as against Rs. 148:06 crores on the relief and rehabilitation displaced persons from East Pakistan up to 31st March, 1959. The number of displaced persons who have come from West and East Pakistan is 47:40 lakhs and 41.17 lakhs respectively. This will come to Rs. 384 per capita for West and Rs. 360 per capita for the East. The budget allocations for the year 1959-60 are Rs. 7.44 crores for West and Rs. 17.95 crores for the

East. The allocations for the Dandakaranya Scheme and the Rehabilitation Industries Corporation are primarily for the rehabilitation persons from East of displaced Pakistan are Rs. 6:40 crores and Rs. 3 crores respectively. That will make a total of Rs. 27.35 crores for expenditure the East. Per capita would, therefore, come to Rs. 400 for West and Rs. 426 for the East. the East per capita expenditure in will still further increase because though the problem of the rehabilitation of displaced persons Western Zone is fast shrinking, work in the Eastern Zone is likely to continue for another two years.

The clarification from the State Government in this matter also has been sought. The reply in this connection is also awaited.

Shri Bhupesh Gupta: Before I ask supplementaries, Sir, you have heard the reply. At least I do not have such a memory. Sir, in such contingencies when the reply is so long, I would request the Minister to give us—at least the questioner—an advance copy of the reply. I find that the Deputy Chairman has also got the reply. I am left absolutely in the lurch. However, we are aging also and memory is receding.

It is a serious matter that the State Minister of West Bengal should have said on the floor of the Assembly that he had sent additional schemes involving Rs. 5 crores. He says he has got nothing. Now, Sir, in such a situation how are we to find out who is telling the truth? This is difficult. I wonder if the Prime Minister will kindly give us some advice. Here is this thing. How to find out the truth? At least that much I want to know.

SHRI JAWAHARLAL NEHRU: My advice would be to confine the question hour to questions.

SHRI BHUPESH GUPTA: That does not help the discussion of truth. Anyway, it is a serious thing.

Then, do I understand that this Minister of the West Bengal Government made that statement without any reference whatsoever to the Central Ministry in regard to the schemes, without having any prior consultation on the subject?

SHRI MEHR CHAND KHANNA: The Demand for Grants relating the Department of Relief and Rehabilitation in West Bengal were under the local Assembly discussion in there, and in the course of the statement made by the Minister of State for Rehabilitation, Shri Tarun Kanti Ghosh made certain observations: The moment I saw them I made an immediate reference to the Government asking for clarification on those two points which are subject matter of a Short Notice Question this morning. I have stated that no reply has yet been received. Sir, it will be very unfair to impute motives either to my colleague West Bengal or to us here.

SHRI BHUPESH GUPTA: May know, Sir, if the hon. Minister aware that in the West Bengal Assembly the particular Minister was confronted with a barrage of criticism from the Opposition and even, I believe, from some of the Congress Members, and having been with this criticism, he said that so many schemes had been sent for the rehabilitation of refugees in Bengal itself involving so money? Has the hon. Minister's attention been drawn to this cular aspect of the matter?

Shri MEHR CHAND KHANNA: The hon. Member took part in the general discussion on the Budget only the other day, and if he had raised this point, I would have been too glad to answer. If he still wants specific information on any particular matter, I shall be glad to supply.

SHRI BHUPESH GUPTA: The truth is not out. Coming to the other thing, with regard to the last

part of my question, the hon. Minister has made out his case by giving all this figure as if West Bengal getting adequate. My case is not disnon-discrimination. crimination or That is not the point at all. hon. Minister aware that compared to the need for rehabilitation of displaced persons from East Bengal, especially when there is no such evacuee property left on our side. the fund allocated for the purpose is inadequate and regarded to be inadequate by almost all sections of people of West Bengal, including the Congress Party?

SHRI MEHR CHAND KHANNA: It would not be a correct assumption. We formulate schemes and on basis of that Budget allocations are made. I have just stated, Sir, what we have spent so far, up till now, our Budget allocations for the next year for the Eastern region nearly 27 crores of rupees. further stated in reply to this question that as the work in the Western region is fast shrinking, we propose to close down the Western wing very soon, but the work in the Eastern region will be continued and we will see that the work of relief and rehabilitation is satisfactorily completed.

Shri BHUPESH GUPTA: Is the hon. Minister aware that there is a demand in West Bengal that if Rs. 30 crores or so were to be allocated for industrial and other development projects for rehabilitation in addition to what has been allocated, most of those refugees who are there already, could be rehabilitated within the State of West Bengal by setting up small industries and also by acquiring and developing certain lands?

Shri MEHR CHAND KHANNA: We have already set up—a—high-powered Rehabilitation—Industries Corporation with a capital of about Rs. 10 crores to see that—industries are set up and gainful employment is provided to the displaced—persons in the Eastern region.

## पाकिस्तानी फौनी ग्रदालत द्वारा भारतीय राष्ट्रिक को मृत्यु दंड

- ४. श्री नबाब सिंह चौहान : वया प्रधान मंत्री यह बताने की कृपा करेंगे कि : (क) क्या यह सच है कि पाकिस्तान के स्यालकोट स्थित फौजी ग्रदालत ने मार्च, १६५६ के प्रथम सप्ताह में श्री शादृंत सिंह नामक एक युवक भारतीय राष्ट्रिक को मृत्यु दण्ड दिया है;
- (ख) यदि हां, तो इस घटना का ग्रिधकृत विवरण क्या है ;
- (ग) श्री शादुंल सिंह के साथ कितने ग्रिभियुक्त थे ग्रीर उनमें से प्रत्येक को कितना कितना दण्ड दिया गया है ; ग्रीर
- (घ) इस सम्बन्ध में सरकार ने अभि तक क्या कार्यवाही की है और उसका क्या परिणाम निकला है ?

†[Indian National Sentenced to DEATH BY PAKISTAN MILITARY COURT

SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Military Court of Pakistan at Sialkot sentenced a young Indian national named Shri Sardool Singh, to death in the first week of March, 1959:
- (b) if so, what is the authentic account of the incident;
- (c) how many accused were there along with Shri Sardool Singh and what punishment has been awarded to each of them; and
- (d) what steps have so far been taken by Government in this connection and what has been the result thereof?]

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS

<sup>†[ ]</sup> English translation.